all that I will not repeat. I will only say one thing. As far as problems which involve economic and financial burden are concerned, we have decided to examine all those problems in depth and will be able to take a comprehensive view of the problems and Will be able to do justice to the workers on the basis of the resources available and on the basis of the justness of the demand. I do not want to repeat that. There are certain demands which do not involve financial expenditure, but it is a question of outlook. For instance, I fully agree with the hon. Member., Shri Kumbhare, that as far as the Scheduled Castes and Scheduled Tribes are concerned, in a stratified society like ours, merely giving equality of opportunity does not solve the problem. In a society in which for thousands of years the Scheduled Castes and Scheduled Tribes suffered the pangs of inequality, preferential opportunities should be offered. It is not the question whether we will offer these opportunities or not. There is a statutory provision and if there are any lacunae in the implementation, I can assure the hon. Member,. Shri Kumbhare, that we will strive our best to see that all those provisions which offer special reservations for the Scheduled Castes and Scheduled Tribes in the railways will be effectively implemented, and all the constructive suggestions that have 'been put forward we will strive our best to implement. Thank you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1977-78 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up

clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title wer, added to the Bill.

PROF. MADHU DANDAVATE: Sir, I move:

"That the Bill be returned."

The question was -put and the motion was adopted.

THE APPROPRIATION (RAILWAY) BILL, 1977

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial yea"r 1976-77 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.